



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No./100/672/2021

This the 24th Day of March, 2021

(Through video conferencing)

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Sushil Kumar Sinha
Aged 56 years
S/o Shri Lakshman Singh
Working as Assistant Research Officer Grade-I
in Director General Office, Delhi Doordarshan
R/o 10C, CPWD Colony
Vasant Vihar, New Delhi.

.. Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India
Through the Secretary
Ministry of Information and Broadcasting
Govt. of India
Shastri Bhawan, New Delhi.
2. The Director General
All India Radio
Akashwani Bhawan, Sansad Marg
New Delhi-1.
3. The Director General
Doordarshan, DD Bhawan
Copernicus Marg, New Delhi.
4. The Chief Executive Officer
Prasar Bharati, Prasar Bharati House
Copernicus Marg, New Delhi-1.

.. Respondents

(By Advocates : Shri Satish Kumar for R-1 and
Shri S.M. Arif for R-2 to 4)



O R D E R (ORAL)

Hon'ble Mr. A.K. Bishnoi :

The only grievance of the applicant is that the representation made by him is not being considered by the respondents.

2. We heard Shri Yogesh Sharma, learned counsel for applicant and Shri Satish Kumar, learned counsel for respondent No.1 & Shri S.M. Arif, learned counsel for respondents No.2 to 4.

3. The applicant submitted a representation ventilating his grievances. It cannot be kept pending indefinitely. Hence, the OA is disposed of, at the admission stage itself, with a direction to respondent No.2 to consider and dispose of the representation of the applicant through a speaking order, within a period of eight weeks from the date of receipt of a copy of this order. There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 24, 2021
/pj/jyoti/rk/ns